Calcutta Port Trust (Non-Contributory Provident Fund) Second Amendment Regulations, 2006

MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
(Department of Shipping)
(PORTS WING)
NOTIFICATION
New Delhi, The 3rd February, 2006

G.S.R. 49(E):- In exercise of the powers conferred by Sub-section (1) of Section 124, read with Sub-section (I) of Section 132 of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby approves the Calcutta Port Trust (Non-Contributory Provident Fund) Amendment Regulations, 2006 made by the Board of Trustees of Kolkata Port Trust as ct out in the Schedule annexed to this Notification.

2. The said Regulations shall come into force from the date of publication of this Notification in the Official Gazette.

SCHEDULE

CALCUTTA PORT TRUST (NON-CONTRIBUTORY PROVIDENT FUND) SECOND AMENDMENT REGULATIONS,2006

In exercise of the powers conferred by Clause (b) of Section 28 read with Section If 4 of the Major Port Trusts Act, 1963 (Act 38 of 1963), the Board of Trustees for the Port of Kolkata hereby makes the following Regulations to amend the Calcutta Port Trust (Non-Contributory Provident Fund) Regulations, 1988:-

- Short Title-These Regulations may be called the Calcutta Port Trust (Non-Contributory Provident Fund) Second Amendment Regulations, 2006.
- 2. The Calcutta Port Trust (Non-Contributory Provident Fund) Regulations, 1988 will henceforth be known as Kolkata Port Trust (Non-Contributory Provident Fund) Regulations, 1988.
- 3. In the Calcutta Port Trust (Non-Contributory Provident Fund) Regulations:-
 - (a) The word 'Calcutta' wherever appearing shall be read as 'Kolkata'.
 - (b) Regulation 3(a) shall be substituted by the following:

"Trustees shall mean a Board of six Trustees consisting of the Chairman, Deputy Chairmen, two Labor Trustees and the Financial Adviser and Chief Accounts Officer of the Kolkata Port Trust exofficio who shall be responsible to the Kolkata Port Trust for the conduct of the Fund in accordance with the regulations hereinafter laid down."

- (c) Regulation 3(c) shall be substituted by the following:"Deputy Chairmen" shall mean the Deputy Chairman (Kolkata)
 and Deputy Chairman (Haldia) for the time being of the Kolkata
 Port Trust.
- (d) A new Regulation 3(h) shall be inserted as follow s:-"Labour Trustees" shall mean the representatives of the Labour Unions in the Board of Trustees of the Kolkata Port Trust of the time being."
- (e) Sub-Regulations (d), (e), (f) and (g) of Regulation 3 will be renumbered as (e), (t), (g) and (h) respectively of Regulation 3.
- (f) Regulation 4 shall be substituted by the following :--

"The fund shall be controlled on behalf of its members by Board of six Trustees consisting of the Chairman, both the Deputy Chairmen of Kolkata and Haldia Dock Complex, two Labour Trustees and the Financial Adviser and Chief Accounts Officer of the Kolkata Port Trust ex-officio, who shall be responsible to the Kolkata Port Trust for the conduct of the Fund in accordance with the regulations hereinafter laid down.

The Fund shall be managed by the Senior Accounts Officer, who shall conduct its affairs subject to the control of the Trustees of the fund."

- (g) In Regulation 5, the words "any of the Deputy Chairman" will replace the words "the Deputy Chairman" in the third sentence
- (h) In Regulation 6, the words "any of the Deputy Chairman" will replace the words "Deputy Chairman" in the second sentence.
- (i) In Regulation 18, the words "any of the Deputy Chairman" will replace the words Deputy Chairman" in the first sentence
- (j) In Regulation 25, the words "any of the Deputy Chairman" will replace the words "Deputy Chairman".
- (k) In Regulation 29, the words "any of the Deputy Chairman" will replace the words "Deputy Chairman" in the first sentences of both 1st and 2nd paras.

Note: - The Calcutta Port Trust Employees' (Non-Contributory Provident Fund) Regulations, 1988 were sanctioned by the Central Government vide No. G.S.R. 667(E) dated 1st June, 1988 and were amended vide No. G.S.R. 745(E) dated 25th September, 2000 and published in the Gazette of India, Extraordinary on 25th September, 2000.

[F.No. PR-1201612212005-P& I] A.K. BHALLA, Jt. Secy.